

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.5471  
TO BE ANSWERED ON THE 28<sup>TH</sup> MARCH, 2018

PROBLEMS IN CANTONMENT AREAS

5471. SHRI RAJENDRA AGRAWAL:

Will the Minister of DEFENCE be pleased to state:

- (a) whether people in the cantonment areas are facing many problems;
- (b) if so, the details thereof and the corrective steps taken by the Government in this regard;
- (c) whether the Government has any proposal to provide financial assistance for the welfare of civilians residing in cantonment area and if so, the details thereof;
- (d) whether the Government proposes to set up a high level committee to take note and solve the problems of the civic population residing in these areas; and
- (e) if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE (DR. SUBHASH BHAMRE)  
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

**(a) & (b): Reports and representations are received from time to time about difficulties faced by residents of Cantonment areas. These cover subjects such as closure of roads, delay in mutation of properties, renewal of leases, building bye-laws and provision of civic amenities. These matters are addressed on case to case basis as per extant rules and instructions.**

**(c) The Government provides financial assistance to Cantonment Boards in the form of general Grant-in-aid and Grants for creation of capital assets. These amounts together with their own internal revenue are utilised by the Cantonment Boards for providing civic amenities / welfare measures for civilians residing in Cantonment Areas. General Grant-in-aid of Rs.267.42 crore and Grant for creation of capital assets of Rs.62.43 crore has been provided for Cantonment Boards during the financial year 2017-2018.**

**(d) & (e): There is no such proposal. The problems are resolved on case to case basis as per extant rules and instructions.**

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